

(i) the steps being taken to check the same?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Yes, Sir.

(b) The Ministry of Welfare have launched the National Scheme of Liberation and Rehabilitation of Scavengers & their Dependents since 1991-92 which has the following three comments :-

(i) a rapid survey to identify scavengers and their dependents and their aptitude for alternative trades and professions;

(ii) training of scavengers and their dependents; and

(iii) rehabilitation of scavengers through projects with a prescribed funding pattern. Till the end of 1995-96 only about 1.00 lakh and 2.50 lakhs of scavengers have been trained and rehabilitated, respectively. Since the task of rehabilitation could not be completed by the end of VIII plan as originally targetted, the implementation of the Scheme is being extended during the IXth Plan.

The Ministry of Urban Affairs and Employment are implementing the Low Cost Sanitation Programme for liberation of Scavengers under which so far 730 schemes have been sanctioned at the total project cost of Rs. 1053.02 crores. Under these schemes 1901972 number of units have been sanctioned for conversion and 1367183 units have been sanctioned for construction in the process liberating 108184 scavengers. Out of these so far 609765 number of units have been completed.

(c) Yes, Sir.

(d) The necessary details in this regard are being obtained and shall be laid on the Table of the House.

(e) No, Sir.

(f) (i) slow generation of schemes by the State/ Local Bodies.

(ii) Lack of awareness amongst the people about the benefits of LCS Programme.

(iii) Unwillingness among the beneficiaries to bear the beneficiary contribution and subsequent repayment of loan.

(iv) Lack of proper monitoring system for effective implementation of programme at the State level.

(g) No instance of funds allocated for rehabilitation being utilised on foreign tours has been observed on so far, but some States have utilized the funds on non-viable projects.

(h) Many States have treated the average project of Rs. 20000/- as the maximum project cost leading to the preponderance of non-viable projects.

(i) In the modification of guidelines made w.e.f. 1.4.96, it has been provided within the ceiling of Rs. 50,000 cost of project shall be such that the project is viable.

Addition to ST List

4853. SHRI KODIKUNNIL SURESH : Will the Minister of WELFARE be pleased to state:

(a) whether the Government have considered to include more communities in the Scheduled Tribes list;

(b) if so, the details of such communities;

(c) whether the Government of Kerala has submitted any proposal for inclusion of some more communities in the Scheduled Tribes list;

(d) if so, the details thereof; and

(e) the time by which a decision is likely to be taken on the same?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) About 700 claims have been received for inclusion of communities in the list of Scheduled Tribes of various States and Union Territories.

(c) and (d) The Government of Kerala has recommended inclusion of about 60 communities in the list of Scheduled Tribes.

(e) No specific time can be indicated.

[Translation]

Decline in the production / cultivation of Pulses

4854. DR. MAHADEEPAK SINGH SHAKYA :
SHRI N.N. KRISHNADAS :
SHRI NAWAL KISHORE RAI :

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware that for four and half decades the output of pulses have moved up by barely 10 per cent whereas the country's population has jumped three times over these decades;

(b) whether the Government are also aware that acreage under pulses has stagnated at the level of 20 to 22 million hectares throughout these decades;

(c) whether per capita daily availability of pulses has also declined from 69 grams in 1960-61 to less than 37 grams per day at present;

(d) if so, the reaction of the Government thereto; and

(e) the steps the Government had taken for inducting new technology in its cultivation?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA) :
(a) The average annual output of pulses has moved up from 8.33 million tonnes during the triennium 1949-51 to 13.75 million tonnes during the triennium 1994-96, which is an increase of about 65%.,

(b) During the period the acreage of pulses has fluctuated between 18.78 and 24.83 million hectares.

(c) Yes, Sir. The per capita daily availability of pulses has declined from 69 grams in 1961 to 34.8 grams in 1996.

(d) and (e) The pulses are generally grown under rainfed conditions in less productive marginal lands where the crop often suffers due to moisture stress conditions. Besides, pulses are more prone to damage by the insect-pests and diseases. Because of the high risk involved, pulses are generally cultivated under low input use and poor management practices which affect the productivity. Besides, there is no genetic breakthrough in pulses. The Government is however, placing a major thrust on the pulses production. It has been included as a part of the Technology Mission and a Centrally sponsored National Pulses Development Project (NPDP) has been launched. The project covers the components like production & distribution of seeds, distribution of micro-nutrients, rhizobium culture, improved farm implements sprinkler irrigation sets etc. Field demonstrations, and training programmes, are also being organised under this scheme for propogation of improved production technology.

[English]

Financial Assistance to Voluntary Organisations

4855. SHRI G.M. BANATWALLA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry gives financial assistance to the voluntary organisations engaged in promotion of communal harmony;

(b) if so, the amount of such financial assistance given during the last five years, State-wise;

(c) the names of the voluntary organisations provided such financial assistance and the amount given to each of them; and

(d) whether any monitoring is done on the utilization of the financial assistance and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MODH. MAQBOOL DAR) : (a) Yes, Sir.

(b) A statement-I is enclosed.

(c) A statement-II is enclosed.

(d) Utilisation certificates, duly audited by a chartered accountant, are obtained from the voluntary organisations receiving financial assistance from the Government.

Statement-I

S. No.	State/UT	Financial Assistance Given (In Rs.)				
		1992-93	1993-94	1994-95	1995-96	1996-97
1.	Andhra Pradesh	68,000	6,400	49,967	-	45,500
2.	Assam	-	16,000	-	-	-
3.	Bihar	-	-	26,667	22,090	30,500
4.	Delhi	46,000	278,646	86,000	60,000	-
5.	Goa	-	-	26,000	-	-
6.	Kerala	-	-	-	68,800	32,600
7.	Madhya Pradesh	16,000	-	-	-	-
8.	Orissa	6,000	49,000	63,400	17,000	-
9.	Punjab	-	32,000	-	-	-
10.	Rajasthan	-	73,336	-	-	-
11.	Uttar Pradesh	38,000	28,000	87,093	-	1,50,000
12.	West Bengal	16,000	4,000	28,733	11,300	-
Total		1,90,000	4,87,382	3,67,860	1,79,190	2,58,600

Statement-II

The Grant-in-aid released to NGOs during 1992-93 to 1996-97.

Sl.No.	Name and Address of the Organisation	Amount of Grant Released (in Rs.)
1	2	3
Year 1992-93		
1.	People's Society of Socio-Economic Development, U.P.	10,000
2.	Shri Krishan Bhartiya Lok Kala Evam Sangeet Mahavidyalaya, Shivani, Madhya Pradesh.	16,000